BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1289 OF 2024

IN THE MATTER OF: -

Sandeep Kumar & Anr Applicant(s)

Versus

State of Uttar Pradesh & Ors …Respondent(s)

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Index.	1 - 2
2.	Reply on behalf of Respondent No. 10 i.e., M/s. S.K. Poultry Farm in compliance of Order dated 18.11.2024 passed by the NGT, Principal Bench, in Original Application No. 1289 of 2024 along with affidavit	3 - 11
3.	**ANNEXURE 1:** A True Copy of Closure Order dated 29.10.2024 issued by the Uttar Pradesh Pollution Control Board to Respondent No. 10.	12 - 13
4.	**ANNEXURE 2:** A true – copy of the Reply dated 10.12.2024 filed by the Respondent No. 10 to the Chief Environmental Officer, Division – 3, TC-12V Vibhuti Khand Gomti Nagar, Lucknow, Uttar Pradesh.	14 - 15
5.	**ANNEXURE 3:** A true copy of the Inspection Report dated 21.01.2025 submitted by the Animal Husbandry Department, Uttar Pradesh to the Uttar Pradesh Pollution Control Board.	16

6.	**ANNEXURE 4:** A True Copy of Order dated 07.02.2025 passed by the Hon'ble High Court of Judicature at Allahabad in Writ – C No. 97 of 2025.	17
7.	**ANNEXURE 5:** A True Copy of the latest Inspection Report dated 20.02.2025 issued by Uttar Pradesh Pollution Control Board.	18 - 20
8.	Vakalatnama.	21

[redacted] POULTRY FARM

[redacted]

RESPONDENT NO. 10

THROUGH

Nyaypratham Legal
Kanishk Arora | Nidhi Vardhan | Shakshi Goyal
Advocates for Respondent No. 10
Address: 6/37, Vikram Vihar, Lajpat Nagar IV
Email ID: office@nplegal.in; shakshi@nplegal.in
Ph: 8307444443; 7585080313

Place: New Delhi
Date: 05.03.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1289 OF 2024

IN THE MATTER OF: -

Sandeep Kumar & Anr Applicant(s)

Versus

State of Uttar Pradesh & Ors …Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO. 10 I.E., M/S. S.K. POULTRY FARM IN COMPLIANCE OF ORDER DATED 18.11.2024 PASSED BY THE NGT, PRINCIPAL BENCH, IN ORIGINAL APPLICATION NO. 1289 OF 2024 ALONG WITH AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Respondent No. 10, i.e., S.K. Poultry Farm (hereinafter referred to as the "**answering Respondent**"), in response to the Original Application ("OA") filed by the Applicants herein. All facts, averments, submissions and contentions raised by the Applicant in the aforesaid Application except to the extent the same has been specifically admitted by the answering Respondent in the present Reply, are denied. Nothing contained in the Original Application should have been admitted only on account of not having been specifically denied by the answering Respondent herein.

PRELIMINARY SUBMISSIONS:

2. That the subject Poultry Farm located in Village Dakhodi Jamalpur, Block Thanabhawan, District Shamli, Uttar Pradesh was established under the Kukkut Vikas Niti, 2013, after taking necessary sanctions from the relevant authorities under the Poultry Development Policy, 2013, and since then has been operating as per the guidelines of the State Animal Husbandry Department and CPCB norms.

3. That it was only after the visit of the site and due consideration, that the Director (Administration & Development) Directorate of Animal Husbandry, Lucknow, *vide* Letter of Comfort dated 14.06.2017 and 06.03.2018 accepted the proposal of the answering Respondent to establish the units of commercial layer poultry farm under the UP Poultry Development Policy, 2013, over the said land situated at village Dakhori, Jamalpur, District Shamli.

4. That the Applicants erroneously relied on inspections conducted on 18.07.2023 and 24.09.2024, which cited alleged non-compliance, including improper waste disposal and the absence of CTO. However, it is pertinent to note that under CPCB's Environmental Guidelines for Poultry Farms, farms with less than 25,000 birds are exempt from obtaining Consent to Establish (CTE) and Consent to Operate (CTO) under the Water Act, 1974, and the Air Act, 1981 and that, since, the farm capacity of the answering Respondent is only 22262, the said CTE and CTO are not required to be obtained by the answering Respondent.

5. Subsequently, without any opportunity of hearing, a Closure Order dated 29.10.2024 was issued under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, by the Chief Environmental Officer Division – 3, TC-12V Vibhuti Khand Gomti Nagar, Lucknow directing the answering Respondent to shut down the farm and the authorities were directed to stop the supply of electricity, water and other basic amenities to the answering Respondent. A True Copy of Closure Order dated 29.10.2024 issued by the Uttar Pradesh Pollution Control Board to Respondent No. 10 has been annexed herewith as **ANNEXURE 1**.

6. That feeling aggrieved, Respondent No.10 has has filed its reply dated 10.12.2024 against the said Closure Order dated 29.10.2024 issued by the Chief Environmental Officer, Division – 3, TC-12V Vibhuti Khand Gomti Nagar, Lucknow, Uttar Pradesh, stating that the said Closure Order deserved to be set – aside as the same is based on false and frivolous assumptions. A true – copy of the Reply dated 10.12.2024 filed by the Respondent No. 10 to the Chief Environmental Officer, Division – 3, TC-12V Vibhuti Khand Gomti Nagar, Lucknow, Uttar Pradesh has been annexed herewith as **ANNEXURE 2.**

7. Afterthat, the Uttar Pradesh Pollution Control Board directed the Animal Husbandry Department, Uttar Pradesh to conduct a detailed inspection on the number of the birds present in the said Poultry Farm and submit the report within the reasonable time.

8. That the Animal Husbandry Department, Uttar Pradesh has submitted its report dated 21.01.2025 to the Uttar Pradesh Pollution Control Board stating that the number of birds present in the said Poultry Farm is 22360. A true copy of the Inspection Report dated 21.01.2025 submitted by the Animal Husbandry Department, Uttar Pradesh to the Uttar Pradesh Pollution Control Board has been annexed herewith as **ANNEXURE 3.**

9. That aggrieved by the erroneous Closure Order dated 29.10.2024, the answering Respondent herein challenged the same before the Hon'ble High Court of Judicature at Allahabad in Writ – C No. 97 of 2025.

10. That on the request of UPPCB, Hon'ble High Court vide Order dated 07.02.2025 directed the UPPCB to carry out a fresh inspection to ascertain the number of birds in the farm of the answering Respondent. A True Copy of Order dated 07.02.2025 passed by the Hon'ble High Court of Judicature at Allahabad in Writ – C No. 97 of 2025 is annexed herewith as **ANNEXURE 4**.

11. That pursuant to and in compliance to the Order dated 07.02.2025 passed by the Hon'ble High Court of Judicature at Allahabad, a fresh inspection was conducted by the UPPCB on 20.02.2025. A True Copy of the latest Inspection Report dated 20.02.2025 issued by Uttar Pradesh Pollution Control Board is annexed herewith as **ANNEXURE 5**.

12. That the findings of the latest report categorically establish that the unit is fully compliant. The report categorically mentions that:

a. At the time of inspection, there are a total of four sheds in the unit out of which one shed is double storey. At the time of inspection, the capacity of shed no. 1 was 5300 which included approximately 5081 live birds, shed no. 2 had a capacity of 5300 birds which included 5110 chickens, shed no. 3 had a capacity of 3600 which included 3493 chickens, shed no. 4 had a capacity of 5300 which included 5095 live chickens, shed no. 5 had a capacity of 3600 which included 3483 chickens. The total capacity of the above five sheds is to rear 23100 chickens. At present, at the time of inspection, a total of 22262 chickens were found to be rearing.

b. The unit representative present at the time of inspection gave his written letter regarding the capacity of the sheds established in the farm and the number of chickens being reared in them. As per the office records, the verification report of the capacity of the shed has been sent by the Chief Veterinary Officer Shamli on 21.01.2025 regarding the capacity of the said poultry/layer farm.

c. At the time of inspection, it was found that the beet generated as solid waste was being disposed properly in the said poultry farm.

d. At the time of inspection, insecticides were found to be sprayed in the poultry farm premises to control flies.

e. In the poultry farm, arrangement of pit as per the prescribed method was found for disposal of dead chickens.

f. Adequate tree plantation has been done in the unit to prevent foul smell.

g. During inspection it was found that village Dakhaudi Jamalpur is located at a distance of about 700 meters to the east of the poultry farm and village Dabhedi is located at a distance of about 650 meters from the population to the south.

13. The relevant part of the inspection report is also reproduced hereunder as follows:

	CPCB Environental Guideline for Poultry Farm (Sitting Criteria)	STATUS
1.	500 m from residential zone in order to avoid nuisance caused due to odour & files	COMPLIANCE
2.	100 m form major water course like River, Lakes, canals and drinking water source like wells, summer trorage tanks, in order to avoid contamination due to leakages/ spillages, if any.	COMPLIANCE
3.	100m from national Highway (NH) and 50m form State Highway (SH)in order to avoid nuisance caused due to odour & flies.	COMPLIANCE

4.	0-15 m from rural roads/internal roads/village pagdandis	COMPLIANCE
5.	The Poultry sheds should not be located within 10m from farm boundary for cross ventilation and odour dispersion	COMPLIANCE
6.	Poultry farm handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 and Air Act 1981 form State Pollution Control Board/Pollution Control Committee.	Farm capacity less than 25000 (Total birds 22262)

14. That since the farm's bird capacity remains below 25,000, it is not legally required to obtain CTO under the Air and Water Acts.

15. The Applicants' prayer and allegations regarding non-compliance have become infructuous in light of the the latest official inspection confirming full compliance. It is humbly submitted that issuing a closure order despite a verified compliance report would be unjust, arbitrary, and disproportionate, violating the principle of natural justice.

16. In view of the aforesaid submissions/reply it is, therefore submitted that the grounds raised by the Applicant are baseless and therefore, it is prayed that the present Original Application being misleading and filed upon the basis of false averments/ submissions, may kindly be dismissed.

[redacted] POULTRY FARM

[redacted]

RESPONDENT NO. 10

THROUGH

Nyaypratham Legal
Kanishk Arora | Nidhi Vardhan | Shakshi Goyal
Advocates for Respondent No. 10
Address: 6/37, Vikram Vihar, Lajpat Nagar IV
Email ID: office@nplegal.in; shakshi@nplegal.in
Ph: 8307444443; 7585080313

Place: New Delhi
Date: 05.03.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1289 OF 2024

IN THE MATTER OF: -

Sandeep Kumar & Anr Applicant(s)

Versus

State of Uttar Pradesh & Ors ...Respondent(s)

AFFIDAVIT

I, Sanjeev Kumar S/o Shri Jaipal Singh, Proprietor of M/s S.K. Poultry Farm, R/o Ward No. 7, Arora Market, Gharora, District Karnal, Haryana, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I am the Respondent No.10 in the above-mentioned Reply of the above-mentioned matter before the Hon'ble National Green Tribunal, Principal Bench, New Delhi and as such I am fully conversant with the facts and circumstances of the case and am fully competent to swear this affidavit.

Identified By:-

(Adv. Kanishk Arora)

IDENTIFIED

2. That the contents of the accompanying Reply has been drafted by my counsel as per my instructions and the contents of the same have been duly read over and understood by me and after fully undersatnding the contents of the same.
3. That the annexures to the Present Reply are true copies of their respective originals.

POULTRY FARM

DEPONENT

VERIFICATION:

I, the Deponent above named do hereby verify and solemnly affirm that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this 24th day of Feburary, 2025.

POULTRY FARM

DEPONENT

NOTARY
K. BANDANA
Delhi
Regd. No. 19713
Date of Expiry
26.02.2025
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI
GOVT. OF INDIA

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

34

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 1/19224 /सी–3/वायु-593/फ़ाइल.../2024 दिनांक 29/10/2024

सेवा में, पंजीकृत

मै0 एस0के0 पोल्ट्री फार्म,
ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन,
जनपद–शामली।(8000004908)

यह कि उद्योग मै0 एस0के0 पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली जोकि मुर्गी पालन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 एस0के0 पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–31ए के अन्तर्गत बोर्ड के पत्र दिनांक 12.12.2023 के द्वारा कारण बताओ नोटिस जारी किया गया है। जिसके संबंध में इकाई द्वारा अपना प्रतिउत्तर दिनांक 29.01.2024 क्षेत्रीय कार्यालय, मुजफ्फरनगर में प्राप्त कराया गया। जिसका संज्ञान लेते हुए क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 24.09.2024 को उद्योग का निरीक्षण किया गया। निरीक्षण के समय पोल्ट्री फार्म संचालित पाया गया। निरीक्षण के समय पोल्ट्री फार्म मे पॉच शैड स्थापित पाये गये। ईकाई प्रतिनिधि द्वारा अवगत कराया गया कि चार शैड में लेयर्स फार्मिंग की जाती है तथा एक शैड में चूजों के लिये बनाया गया है। लेयर फार्मिंग शैडों की क्षमता लगभग 36 हजार पक्षियों की बतायी गयी। निरीक्षण के समय उक्त लेयर फार्म में छोटे–बड़े 26000 पक्षी पाये गये। निरीक्षण के समय उक्त पॉल्ट्री फार्म में केज के नीचे ठोस अपशिष्ट के रूप में जनित बीट का एकत्रण नहीं पाया गया परन्तु लेयर फार्म के चारों तरफ बीट काफी मात्रा मी एकत्रित एवं फैली हुई पायी गयी, जिससे आसपास के क्षेत्र में दुर्गन्ध व मक्खियों की समस्या होना स्वाभावित है। निरीक्षण के समय पोल्ट्री फार्म के परिसर में मक्खियां उड़ते हुए पायी गयी। मक्खियों की रोकथाम हेतु कीटनाशक का छिड़काव होते हुए नहीं पाया गया। पोल्ट्री फार्म में मृत मुर्गियों के निस्तारण के संबध मे उपस्थिति प्रतिनिधि द्वारा बताया गया कि मृत मुर्गियों को गढडे में दबा दिया जाता है। निरीक्षण के समय इकाई परसर में मक्खियों की रोकथाम हेतु छिड़काव किये जाने हेतु इन्सेक्टीसाइड्स/पेस्टीसाइड्स की कोई लॉगबुक प्रस्तुत नहीं की गयी। निरीक्षण के समय इकाई की स्थापना एवं संचालन राज्य बोर्ड से अनुमति प्राप्त किये बिना अवैध रूप से संचालित किया जाता पाया गया। निरीक्षण के समय पाया गया कि पोल्ट्री फार्म के पूरब दिशा में ग्राम–दखोड़ी जमालपुर, लगभग 700 मी0 की दूरी पर स्थित है, दक्षिण दिशा में ग्राम–दभेडी की आबादी से लगभग 650 मी0 तथा पूरब–दक्षिण दिशा में नदी 200 मी0 की दूरी पर स्थित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पोल्ट्री फार्म स्थापना एवं संचालन के संबंध मे गाइडलाइन एवं इकाई द्वारा अनुपालन की स्थिति निम्नवत् हैः–

S.No.	CPCB Environmental Gude Line for Poultry Farm (Siting Criteria)	Current status of Poultry Farm
1	500 m from residential zone in order to avoid nuisance caused due to odour & flies.	Compliance
2	100 m from major water course like River, Lakes, canals and drinking water source like well, summer frorage tanks, in order to avoid contamination due to leakages/spillages, if any.	Compliance
3	100 m from national Highway (NH) and 50 m from State Highway (SH) in order to avoid nuisance caused due to odour & flies.	Compliance
4	10-15 m from rural roads/internal roads/village pagdandis.	Compliance
5	The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion.	Not Compliance
6	Poultry farm handling birds above 25,000 at single location will have to obtain consnt to establish (CTE) and consent for operation (CTO under the Water Act, 1974 and Air Act 1981 from State Pollution Control Board/Pollution/Pollution Control Committee.	Not Compliance
7	The Poultry Farms are categorized under "Green Category, therefore validity of consent will be 15 yrs.	Consent Not Applied

उक्त पोल्ट्री फार्म केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन की शर्तों का उल्लंघन करते हुए, राज्य बोर्ड से जल एवं वायु सहमति प्राप्त किये बिना ही संचालित किया जा रहा है। जिससे इकाई का उक्त कृत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों का उल्लंघन है। क्षेत्रीय अधिकारी, मुजफ्फरनगर के पत्र दिनांक 25.09.2024 द्वारा उद्योग के विरूद्ध जारी कारण बताओ नोटिस दिनांक 12.12.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के विरूद्व सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं० एच 03894/सी–3/वायु–593/मु०नगर/2023 दिनांक 12.12.2023 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है:-

1. यह कि मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को निर्देशित किया जाता है कि इस बन्दी आदेश की प्राप्ति के 07 दिवस के अन्दर जीवित पक्षियों को निकालना सुनिश्चित करें।
2. यह कि मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के उत्पादन/संचालन कार्य को 07 दिन उपरान्त बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को 07 दिन उपरान्त बन्द कर दे।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

2 पुलिस अधीक्षक, शामली को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।

3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, शामली को इस निर्देश के साथ कि कृपया उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की विद्युत आपूर्ति को विच्छेदित करना सुनिश्चित करे।

4 अधिशासी अभियन्ता, जल संस्थान, शामली को इस निर्देश के साथ कि कृपया उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की जल आपूर्ति को विच्छेदित कराना सुनिश्चित करें।

5 मुख्य पशु चिकित्साधिकारी, शामली को इस निर्देश के साथ प्रेषित कि कृपया उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली से जीवित पक्षियों को तत्काल उक्त परिसर से बाहर निकलवाकर बन्दी आदेश सुनिश्चित कराये तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

6 मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

7 क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि कि कृपया उद्योग मै० एस०के० पोल्ट्री फार्म, ग्राम–दखोड़ी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को उक्त बन्दी आदेश की प्रति प्राप्त कराते हुए जिला प्रशासन के सहयोग से जीवित पक्षियों को तत्काल उक्त परिसर से बाहर निकलवाकर बन्दी आदेश सुनिश्चित कराये तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

//TRUE COPY//

ANNEXURE 2

Mob. : 80000-04908
98130-48000

SK POULTRY FARM

DAKHODI (JAMALPUR), POST: JALALABAD, DISTRICT: SHAMLI, PIN CODE : 247772

Ref. No.....................   Dated.........................

सेवा में,

श्रीमान मुख्य पर्यावरण अधिकारी महोदय

वृत्त –3, उत्तर प्रदेश प्रदूषण नियत्रंण बोर्ड,

लखनऊ।

विषय – मैसर्स एस0के0 पोल्ट्री फार्म, ग्राम दखोडी जमालपुर विकास खण्ड थानाभवन जनपद शामली (उ0प्र0) के विरूद्ध उत्तर प्रदेश प्रदूषण नियत्रंण बोर्ड द्वारा जारी बन्दी आदेश दिनांक 29–10–2024 के सापेक्ष प्रत्यावेदन–

महोदय,

विनम्रतापूर्वक अवगत् कराना है कि उत्तर प्रदेश प्रदूषण नियंत्रण बोड, लखनऊ द्वारा संदर्भ संख्या – एच19224/सी–3/वायु–593/मु0नगर 2024 दिनांक 29–10–2024 और संदर्भ संख्या 1025/एस0के0 पोल्ट्री फार्म/शामली/2024 दिनांक 21–11–2024 में फार्म बन्द करने के आदेश दिए गये जिसके सम्बन्ध में निम्न निवेदन करना है–

1. बन्दी आदेश के क्रम संख्या–1 पर स्पष्ट उल्लेख है कि आवासीय क्षेत्र से 500 मीटर से दूरी पर फार्म स्थित है। अतः स्पष्ट है कि मेरे द्वारा बोर्ड के इस नियम का पालन किया गया है।
2. इसी प्रकार क्रमांक सं0 2, 3 व 4 पर उल्लेखित प्राविधानों का भी मेरे द्वारा पालन किया गया है। जिसका बोर्ड के आदेश में उल्लेख है।
3. क्रमां सं0 5 पर उल्लेखित है कि "Poultry Shed should not be locateds within 10mt. from Farm boundry for cross ventilation and odour dispersion इसमें मेरे द्वारा वेटटिलेशन की सुविधा पूरी अच्छी तरीके से की गयी है।
4. बोर्ड के आदेश के क्रमाक सं0 6 व 7 में कहा गया है कि सीटीओ0 और सी0टी0ई0 नहीं ली गयी है, के सम्बन्ध में कहना है कि मेरे फार्म पर पॉच शेड बने हुए है। शेड नं0 1 की लम्बाई 150 फुट और चौडाई 44 फुट है। जिसकी क्षमता 5300 पक्षियों की है, इसमें मात्र मेरे द्वारा 5114 मुर्गी रखी हुई है और 7 फुट ऊँचा प्लेटफार्म है जिसमें पिंजरे लगे हुए है। शेड नं0 2 की लम्बाई 150 फुट और चौडाई 44 फुट है इसकी क्षमता भी 5300 पक्षियों की है। इसमें मात्र मेरे द्वारा 5139 मुर्गी रखी हुए है। शेड नं0 3 की लम्बाई 120 फुट और चौडाई 35 फुट है इसकी क्षमता भी 3600 पक्षियों की है। इसमें मात्र मेरे द्वारा

Mob. : 80000-04908
98130-48000

SK POULTRY FARM

DAKHODI (JAMALPUR), POST: JALALABAD, DISTRICT: SHAMLI, PIN CODE : 247772

No.................... Dated...........

3505 मुर्गी रखी हुए है तथा शेड नं0 4 की लम्बाई 150 फुट और चौड़ाई 44 फुट है इसकी क्षमता भी 5300 पक्षियों की है। इसमें मात्र मेरे द्वारा 5104 मुर्गी रखी हुए है तथा शेड नं0 5 की लम्बाई 120 फुट और चौडाई 35 फुट है। जिसकी क्षमता 3600 पक्षियों की है। इसमें मात्र मेरे द्वारा 3498 मुर्गी रखी हुए है।

5. मेरे फार्म की क्षमता 23100 मुर्गी रखने की है। जिसमें मेरे द्वारा 22360 मुर्गी पाले जा रहे है। जो कि आपकी गाईडलाईन 25000 संख्या से कम है। जिसमें सी0टी0ओ0 की आवश्यकता नहीं है। और मैने अपने फार्म पर पेड पौधे अधिक से अधिक मात्रा में लगाए हुए है।

साथ ही मैं आपको अवगत् कराना चाहता हूँ कि भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27–09–2023 जो पशुओं के प्रति क्रूरता निवारा (अण्डे देने वाली मुर्गी से सम्बन्धित है) उसके स्थान प्रबन्धक हेतु पक्षी के लिए स्थान 550 वर्गसेटीमीटर से कम नहीं होना चाहिए। जबकि पूर्व में 2023 से पहले 422 वर्ग सेन्टीमीटर स्थान पर उपलब्धता थी और फार्म में निर्धारित नये मानको के अनुसार है। पिंजरों की व्यवस्था की गयी है जिसमें 22360 मुर्गी है।

अतः महोदय से सादर अनुरोध है कि मेरे बन्दी आदेश को निरस्त करने की कृपा करं, अगर भविष्य में मैं अपने फार्म उक्त में कोई विस्तारीकरण किया जाता है तो विस्तारीकरण किये जाने से पूर्व उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर से अनुमति प्राप्त करने के उपरान्त ही संचालन करूँगा।

प्रार्थी

संजीव कुमार

(प्रबन्धक एस0के0 पोल्ट्री फार्म)

स्थित ग्राम दखोडी जमालपुर

परगना थानाभवन

जनपद शामली।

For SK POULTR...
PROP.

For SK POULTRY FARM
संजीव कुमार
PROP.

//TRUE COPY//

ANNEXURE 3

प्रेषक,

मुख्य पशु चिकित्साधिकारी,
शामली।

सेवा में,

क्षेत्रीय अधिकारी,
प्रदूषण नियंत्रण बोर्ड,
मु0नगर, उ0प्र0।

पत्रांक 1552 /कु0वि0नी0–22/निरीक्षण/2024–25 दिनांक 21.01.2025

विषयः मै0 एस0के0 पोल्ट्री फार्म, दखौडी जमालपुर, थानाभवन, शामली की निरीक्षण आख्या का प्रेषण विषयक।

महोदय,

उपरोक्त विषयक दिनांक 17–1–2025 को मै0 एस0के0 पोल्ट्री फार्म, दखौडी जमालपुर, थानाभवन, शामली का निरीक्षण पोल्ट्री प्रोग्राम आफीसर, शामली से कराया गया, पोल्ट्री प्रोग्राम आफीसर द्वारा उक्त लेयर फार्म का निरीक्षण कर निरीक्षण आख्या निम्नवत् उपलब्ध कराई गई है।

निरीक्षण के समय मै0 एस0के0 पोल्ट्री फार्म में शेड नम्बर 01 प्रथम तल पर पक्षी क्षमता 5300 के सापेक्ष 5114, शेड नम्बर 02 द्वितीय तल की पक्षी क्षमता 5300 के सापेक्ष 5139, शेड नम्बर 03 की पक्षी क्षमता 3600 के सापेक्ष 3505, शेड नम्बर 04 पक्षी क्षमता 5300 के सापेक्ष 5104 एवं शेड नम्बर 05 की पक्षी क्षमता 3600 के सापेक्ष 3498 कुल 05 शेड में 22360 पक्षी पाले जा रहे है जोकि भारत सरकार के राजपत्र संख्या CG-GAL-E01032023-243969 दिनांक 27.02.2023 (पक्षी के लिए स्थान 550 वर्ग से0मी0) के अनुरूप है, सूचनार्थ एवं आवश्यक हेतु प्रेषित है।

भवदीय,

(डा0 चन्द्रभानु कश्यप),
मुख्य पशु चिकित्साधिकारी,
शामली।

//TRUE COPY//

ANNEXURE 4

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

(Sl. No.14)

Court No. - 21

Case :- WRIT - C No. - 97 of 2025

Petitioner :- M/S S.K. Poultry Farm And Another
Respondent :- The State Of U.P. And 3 Others
Counsel for Petitioner :- Ankit Kumar Singh,Shivam Tyagi
Counsel for Respondent :- Alok Tripathi,C.S.C.

Hon'ble Manoj Kumar Gupta,J.
Hon'ble Anish Kumar Gupta,J.

1. Sri Alok Srivastava, learned counsel appearing for the respondent - Pollution Board submits that some time may be granted to the respondent to make a fresh inspection and ascertain number of birds in the poultry farm. He submits that in case the number is less than twenty five thousand, then no consent is required.

2. Having regard to the submission made, we adjourn the hearing for three weeks to enable the third respondent to carry out inspection and take decision in the light thereof and to bring on record the decision as may be taken.

3. Put up as fresh on 27.02.2025.

(Anish Kumar Gupta, J.) **(Manoj Kumar Gupta, J.)**

Order Date :- 7.2.2025
Ashish Pd.

//TRUE COPY//

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2604300

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 1455/रिट नं०97/एस.के.पॉल्ट्री फार्म/शामली/25 दिनांक Dated 20-2-2025

सेवा में,

विधि अधिकारी (प्रथम)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–**मा0 उच्च न्यायालय के आदेशों के अनुपालन में इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की नवीनतम निरीक्षण आख्या प्रेषण के सम्बन्ध मे।**

महोदय,

कृपया उपरोक्त विषयक इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के सम्बन्ध में मा0 उच्च न्यायालय में योजित रिट सी नं0–97/2025 मै0 एस.के. पॉल्ट्री फार्म एवं अन्य बनाम स्टेट ऑफ यू0पी0 एवं 03 अन्य में पारित आदेश दिनांक 07.02.2025 के अनुपालन में इकाई का नवीनतम निरीक्षण दिनांक 20.02.2025 को कराया गया। निरीक्षण आख्या के अनुसार इकाई में स्थापित शैडो की क्षमता 25000 पक्षियों से कम पायी गयी।

निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

o/c

<u>इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली की नवीनतम निरीक्षण आख्या।</u>

उपरोक्त विषयक इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के सम्बन्ध में मा0 उच्च न्यायालय इलाहाबाद में रिट सी नं0–97/2025 मै0 एस.के. पॉल्ट्री फार्म एवं अन्य बनाम स्टेट ऑफ यू0पी0 एवं 03 अन्य में पारित आदेश दिनांक 07.02.2025 के अनुपालन में आपके आदेशानुसार इकाई का निरीक्षण दिनांक 20.02.2025 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री संजीव कुमार इकाई स्वामी उपस्थित रहे। निरीक्षण के समय निम्न तथ्य प्रकाश में आये–

1. कार्यालय अभिलेखानुसार इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली के विरूद्ध राज्य बोर्ड के पत्रांक–एच19224/सी–3/वायु–593/मु0नगर/2024 दिनांक 29.10.2024 द्वारा बीट का निस्तारण एवं जल/वायु सहमति प्राप्त न होने के कारण वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम की यथासंशोधित धारा 31ए के अन्तर्गत बन्दी आदेश निर्गत है।
2. निरीक्षण के समय इकाई में कुल चार शैड स्थापित है जिनमें से एक शैड डबल स्टोरी का है। निरीक्षण के समय शैड नं0–1 की क्षमता 5300 जिसमें जीवित पक्षी लगभग 5081 मुर्गी, शैड नं0–2 की क्षमता 5300 पक्षियों की है जिसमें 5110 मुर्गी, शैड नं0–3 की क्षमता 3600 जिसमें 3493 मुर्गी, शैड नं0–4 की क्षमता 5300 जिसमें जीवित 5095 मुर्गी है, शैड नं0–5 की क्षमता 3600 की है जिसमें 3483 मुर्गी पायी गयी। उक्त पांचों शैडो की कुल क्षमता 23100 मुर्गी पालन करने की है वर्तमान में निरीक्षण के समय कुल 22262 मुर्गियों का पालन किया जाता पाया गया।
3. निरीक्षण के समय उपस्थित इकाई प्रतिनिधि ने फार्म में स्थापित शैडों की क्षमता एवं उनमें पालन की जा रही मुर्गियों की संख्या के सम्बन्ध में अपना लिखित पत्र दिया गया। कार्यालय अभिलेखानुसार उक्त पॉल्ट्री/लेयर फार्म की क्षमता के सम्बन्ध में मुख्य पशुचिकित्साधिकारी शामली द्वारा शैडो की क्षमता की सत्यापन रिपोर्ट दिनांक 21.01.2025 प्रेषित की गयी हैं।
4. निरीक्षण के समय उक्त पॉल्ट्री फार्म में ठोस अपशिष्ट के रूप में जनित बीट का समुचित निस्तारण किया जाता पाया गया।
5. निरीक्षण के समय पॉल्ट्री फार्म के परिसर में मक्खियों की रोकथाम हेतु कीटनाशक का छिडकाव होते हुए पाया गया।
6. पॉल्ट्री फार्म में मृत मुर्गियों के निस्तारण हेतु नियमानुसार पिट की व्यवस्था पायी गयी।
7. इकाई में दुर्गन्ध की रोकथाम हेतु समुचित वृक्षारोपण किया गया है।
8. निरीक्षण में पाया गया कि पॉल्ट्री फार्म के पूरब दिशा में ग्राम दखौडी जमालपुर लगभग 700 मीटर की दूरी पर स्थित है तथा दक्षिण दिशा में ग्राम दभेडी की आबादी से लगभग 650 मीटर की दूरी पर स्थित है। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है–

क्रमश....2....

9. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पोल्ट्री फार्म स्थापना एवं संचालन के संबन्ध में गाइडलाइन एवं इकाई द्वारा अनुपालन की स्थिति निम्नवत हैः–

Sl. No	CPCB Environmental Guide Line for Poultry Farm (Siting Criteria)	Current status of Poultry Farm
1	500 m from residential zone in order to avoid nuisance caused due to odour & flies.	Compliace
2	100 m form major water course like River, Lakes, canals and drinking water source like wells, summer trorage tanks, in order to avoid contamination due to leakages/ spillages, if any.	Compliace
3	100m from national Highway (NH) and 50m form State Highway (SH)in order to avoid nuisance caused due to odour & flies.	Compliace
4	10-15 m from rural roads/internal roads/village pagdandis.	Compliace
5	The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion	Compliace
6	Poultry farm handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 and Air Act 1981 form State Pollution Control Board/Pollution Control Committee.	Farm capacity less than 25000 (Total birds 22262)

उपरोक्त तथ्यों से स्पष्ट है कि पोल्ट्री फार्म केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली द्वारा जारी गाइडलाईन की शर्तो अनुपालन किया जा रहा है तथा उक्त पॉल्ट्री/लेयर की कुल क्षमता 25000 पक्षियों से कम है। अतः इकाई मै0 एस0के0 पॉल्ट्री फार्म, ग्राम–दखौडी जमालपुर, ब्लाक–थानाभवन, जनपद–शामली को जल एवं वायु सहमति लेने की आवश्यकता नही है।

आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।

(signature) (signature) 20/02/25

(दिवाकर देव गहलौत)
जे0आर0एफ0

(राजा गुप्ता)
अवर अभियन्ता

सहा0पर्या0अभि0/क्षेत्रीय अधिकारी

(signatures)

(signature)

//TRUE COPY//

₹5 NCT OF DELHI COURT FEE DLCT1802564D2434L 18 APR 2024

₹5 NCT OF DELHI COURT FEE DLCT1802564D2434L 18 APR 2024

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1289 OF 2024

IN THE MATTER OF: -

Sandeep Kumar & Anr ...Applicant(s)

Versus

State of Uttar Pradesh & Ors ...Respondent(s)

KNOW ALL to whom these present shall come that I, **Sanjeev Kumar** S/o Shri Jaipal Singh, Proprietor of M/s S.K. Poultry Farm, R/o Ward No. 7, Arora Market, Gharora, District Karnal, Haryana, The above-named Respondent No.10 does hereby appoint.

ADVOCATES' WELFARE FUND STAMP ₹25 COUNCIL OF DELHI 1725070 पच्चीस रुपये TWENTYFIVE RUPEES

KANISHK ARORA ADV. (D/5145/2020)
NIDHI VARDHAN ADV. (D/5608/2019)
SHAKSHI GOYAL ADV. (D/9627/2022)
(8307444443)
EMAIL ID: kanishk@nplegal.in
ADVOCATES
Office: 6/37, L.G.F., Vikram Vihar, Lajpat Nagar – 4, New Delhi – 110024.

(Herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize them: -To act, appear and plead in the above –noted cause in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheque/s, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertaken that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case the case is called. And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution on the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/We will not be entitled for the refund of the same in any cause whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunder to set my/our hand to these presents the contents of which have been under stood by me/us on this **24th Day Feburary, 2025**. Accepted subject to the terms of the fees.

ADVOCATES **CLIENT**

SK POULTRY FARM

(Adv. Nidhi Vardhan) (Adv. Shakshi Goyal) (Adv. Kanishk Arora) (Proprietor of SK Poultry Farm)